IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 73/2002 in OA 46/95

DATE OF ORDER: 9.24.2003

Sri Narain Saxana son of Late Shri Kunj Bihari Lal Saxana

aged 75 years, resident of 7-Ta-9, Jawahar Nagar, Jaipur
Retired Audit Officer, Accountant General (Audit)I, Rajasthan,

Jaipur:

.... Applicant.

VERSUS

- 1. Shri C.S. Rao, Secretary to the Govt. of India,
 Department of Expenditure, Ministry of Finance, New Delhi2. Shri V.N. Kaul, Comptroller and Auditor General of
 India, 10. Behadur Shah Jafar Marg, Indrapresthe Head Fost
- Shri Rakesh Jain, Accountant General (Audit-I), Rajasthan, Jaipur

Respondents

Mr. S.K. Jain, Counsel for the applicants

Ms. Shalini Sheoran, Proxy counsel for Mr. Bhanwar Bagri, Counsel for the respondents

CORAM:

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Office, New Delhim

Hon'ble Mr. H.O. Gupta, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 18.2.2002 passed in O.A.No. 46/95:

2. Based on the show cause notice, the respondent contemners have filed the reply. As seen from the reply, it appears that the respondent contemners have fully

complied with the order of the Tribunal. The learned counsel for the applicant submits that he is satisfied and, therefore, he does not want to proceed further in the Contempt Petition:

3. In view of the above, this Contempt Petition is not maintainable and it is dismissed. Noticees are discharged.

(M.L. CHAJHAN) MEMBER (J)

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(H.O. GUPTA) MEMBER (A)